BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
IN
O.A. No. 43/2026/EZ

Industrial Growth Centre Pollution
Affected People's Forum (IGCPAPF) & Anr. **APPLICANTS**

Versus

State of Arunachal Pradesh & Ors. **RESPONDENT(S)**

INDEX

Sl. No.	Particulars	Annexures	Page No.
1.	Reply on behalf of Respondent No. 04 i.e., Central Pollution Control Board.	Annexure I-IV	1-38

Shantanu Kr Dutta
Regional Director Shillong
Central Pollution Control Board

Filed through Counsel

Dated: 02.04.2026
Place: Shillong

NOTARY
MELARIKA LYNGWA
EAST KHASI HILLS DISTRICT
REGD. 09
GOVT OF MEGHALAYA
2/4/2026

Sl/Instrument No 54
Date 2.4.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
IN
O.A. No. 43/2026/EZ

Industrial Growth Centre Pollution
Affected People's Forum (IGCPAPF) & Anr. **APPLICANTS**

Versus

State of Arunachal Pradesh & Ors. **RESPONDENT(S)**

REPLY ON BEHALF OF THE RESPONDENT NO. 04, CENTRAL POLLUTION CONTROL BOARD

1. That, the present Original Application (hereinafter referred as, "OA") has been filed alleging that Respondent No. 5 and 6 industrial units at Naharlagun, Arunachal Pradesh have allegedly caused air and water pollution affecting seven nearby villages. The applicants alleged contamination of agricultural land, water sources, decline in biodiversity and respiratory health issues among residents.

2. That, the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata (hereinafter referred to as "NGT") vide order dated 09.03.2026 has sought the reply from respondents. Thereby, the Reply of Respondent No. 04, Central Pollution Control Board (hereinafter referred as, "CPCB") made in this instant OA in succeeding paragraphs.

3. That, at the outset, in respect of the averments made by Applicant in the Original Application under Reply, it is respectfully submitted that all averments made therein are denied unless specifically admitted by the Answering Respondent.

REPLY

4. That, averments contained in the Para No. 1,2,3 and 4 of the OA are introductory in nature and hence need no comments from the Answering Respondent.

5. That, averments made in the Para No. 5 of the OA pertains to the proximity of the boundary wall of the Respondent no. 6 i.e. M./s Aether Alloys LLP, Legi Complex, Naharlagun, Papum Pare, Arunachal Pradesh-791110 from the human settlements.

   In this instant case, It is also humbly submitted that CPCB is constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under the Water (Prevention and Control of Pollution) Act 1974, the Air

NOTARY
GOVT OF MEGHALAYA

(Prevention and Control of Pollution) Act 1981, and the Environment (Protection) Act, 1986. CPCB issues guidelines, coordinates with SPCBs and monitors implementation by concerned authorities. Moreover, as per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, the responsibility for grant of Consent to Establish (CTE) for setting up of an industry and ensuring compliance of environmental standards by industrial units primarily lies with the respective State Pollution Control Board (SPCB) i.e. Arunachal Pradesh SPCB at this instant matter.

It is humbly submitted that the M./s Aether Alloys LLP, Legi Complex, Naharlagun, Papum Pare, Arunachal Pradesh-791110 is located within the Niglok Growth Centre, an industrial Growth Centre/Estate notified by the State Govt. The industry obtained prior mandatory Consent to Establish (vide consent order dated 14.12.2020 having validity till 13.12.2026) from the Arunachal Pradesh SPCB to set up the industry and as such The State Govt. has permitted the industry to set up in a notified industrial growth Centre.

However, it is humbly submitted that, under the powers of Section 21A of the Air (Prevention and Control of Pollution) Act, 1981, the Central Government, in consultation with the CPCB, has issued the Uniform Consent Guidelines under the Air Act, specifying site selection criteria—mandating that Red, Orange And Green category units a specified distance from settlements and other sensitive areas —and directing the concerned State Board to ensure compliance with all applicable laws and regulations, as per the Gazette Notification dated 29th January 2025 by MoEF&CC and the subsequent amendments notified in January 2026 wherein the earlier distance-based siting criteria for Red, Orange and Green category industries have been replaced with a site-specific environmental assessment framework. Accordingly, the State Pollution Control Board is required to evaluate factors such as proximity to human settlements, water bodies, and ecologically sensitive areas, and to prescribe appropriate safeguards on a case-to-case basis. A copy of the Gazette Notification dated 29th January 2025 by MoEF&CC is attached as **Annexure-I & II.**

6. That, averments made in the Para No. 6-7 of the OA pertains to the complaints raised by the local residents of seven neighbouring villages of IGC, Niglok, East Siang District, regarding dust deposition on rooftops, Smoke from the chimneys, fears of long-term exposure of industrial toxins and noise pollution posing a serious threat to the human settlement nearby.

It is humbly submitted that the Central Pollution Control Board (CPCB), in pursuance of the request made by the Arunachal Pradesh State Pollution Control Board (APSPCB) vide letter dated 05.09.2025, conducted monitoring of M/s Aether Alloys LLP during the period from 23.09.2025 to 25.09.2025. Stack emissions monitoring, ambient air and noise level monitoring was carried out during the inspection and monitoring. It was observed that the industry has been equipped with Air Pollution

NOTARY
GOVT OF MEGHALAYA

Control Device (APCD) for control of source as well as fugitive emission. The Ambient Air Quality as well as Ambient Noise level were also maintained inside the industry premises well within the respective National standards. A copy of Inspection report attached as **Annexure III**.

7. That, averments made in the Para No. 8 of the OA pertains to Environmental and Health concerns associated with the Silicon factory at Niglok from the Air Pollution from Silica Dust, Water Pollution and Noise Pollution.

It is humbly submitted that the industry has been established in the Niglok Growth Centre with due permissions/NOCs from the concerned authorities. The industry has been able to control furnace emission as well as fugitive emission significantly and much below the applicable Industry Specific National Standard, as assessed by CPCB during inspection and monitoring (**Annexure III**).

The unit produces ferro silicon operating submerged electric arc furnaces and as such it deploys a dry manufacturing process. In the production of ferro silicon, water is not used in the manufacturing process. However, the industry uses water for cooling of the furnaces in a closed loop and as such no effluent is discharged from the industry. The Industry has taken effective steps for control of fugitive emission through installation and operation of furnace enclosures.

As mentioned above in Para No. 6-7, the emission monitoring as well as Ambient Air and Noise monitoring were carried out by CPCB during September 23-25, 2025 at various locations within the industry. The industry was found complying with the applicable Environmental Standards.

8. That, averments made in the Para No. 9 of the OA pertains to underground water scarcity and soil degradation in the neighbouring villages and regular silica dust deposition on paddy fields and vegetables forms leading to reduce productivity.

It is humbly submitted that the industry has been able to meet with the industry specific emission discharge standard by installing air pollution control devices (designed heat exchanger followed by bag filter house). Moreover, the industry does not use water in the manufacturing process. It uses ground water required for cooling of furnaces in a closed loop. The industry also obtained necessary permission from Central Ground Water Authority (CGWA) for drawing of ground water (**Annexure IV**). The industry does not generate any industrial effluent.

9. That, averments made in the Para No. 10 of the OA relates to water contamination in the nearby villages due to discharge of untreated effluent from M/s Aether Alloys LLP.

It is humbly submitted that the unit produces ferro silicon employing electric arc furnaces and as such it deploys a dry manufacturing process. In the production of ferro silicon water is not used in the manufacturing process. However, the industry uses

NOTARY
MELARIA LYNGDOH
EAST KHASI HILLS DISTRICT
REGD.:009
GOVT OF MEGHALAYA

water for cooling of the furnaces in a closed loop. The industry also obtained necessary permission from Central Ground Water Authority (CGWA) for drawing of 20KLD ground water. As such no effluent is discharged from the industry.

10. That, averments made in the Para No. 11 of the OA relates to health hazards caused by respiratory difficulties arising out of Air pollution.

It is humbly submitted that there were no village settlements observed in the immediate vicinity of the plant located in an Industrial Estate/Growth Centre. As per the applicants, the location of the seven villages lies at a distance of about a kilometer away from M/s Aether Alloy LLP.

It is also submitted during inspection and monitoring at M/s Aether Alloys LLP by CPCB, it was observed that the industry had installed air pollution control devices with designed emission concentration below 25mg/Nm^3 against the applicable standard of 150mg/Nm^3. CPCB measured the emission level at less than 5mg/Nm^3 during emission monitoring on September 25, 2025.

11. That, averments made in the Para No. 12 of the OA relates to the issue of chronic diseases allegedly caused by exposure to silica dust and the alleged pollution and environmental hazards attributed to Respondent No. 6, i.e., M/s Aether Alloys LLP. It is humbly submitted that the submission in this regard has already been made in the para no. 10 of this affidavit and is not reiterated for sake of brevity.

12. That, averments made in the Para No. 13 of the OA relates to the loss of livelihood due to reduced agricultural yield and decline in livestock & Poultry health. Hence, calls for no comment from this answering respondent.

13. That, averments made in the Para No. 14 of the OA relates to the dumping of Hazardous waste and silica or waste by Respondent No. 5 i.e., M/s Arunachal Ferro Alloys and Respondent No. 6 M/s Aether Alloys LLP.

In this regard, it is submitted that the handling, storage, transportation, and disposal of hazardous waste are governed by the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended.

As per Rule 8 of the said Rules: -

"*the occupier is required to ensure that hazardous waste is safely stored in a manner that prevents any adverse impact on human health and the environment, and such storage shall not exceed a period of 90 days*. Further, *any extended storage beyond 90 days is permissible only with prior approval of the concerned State Pollution Control Board (SPCB), which is also the competent authority for authorization, monitoring, and ensuring compliance under the said Rules.*"

NOTARY
GOVT OF MEGHALAYA

It is also submitted that the State Pollution Control Board is responsible for regulating the movement, treatment, storage, and disposal of hazardous waste, including aspects related to transboundary movement, in accordance with the provisions of the said Rules.

It is submitted that M/s Aether Alloys LLP had duly obtained authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from Arunachal SPCB.

14. That, averments made in the Para No. 15-16 of the OA relates to the representation of the local villagers to the Chief Secretary and Government officials in the state of Arunachal Pradesh and prayer for redressal of the grievances to the Hon'ble NGT. Hence, calls for No Comments from this answering respondent.

15. That, averments made in the Para No. 17 of the OA relates to the wrongful obtaining of consent from the village authority by Respondent No. 6 i.e., M/s Aether Alloys LLP. It is humbly submitted that the matter pertains to the concerned village authority and hence, need no comments from the Answering Respondent.

16. That, averments made in the Para No. 18 of the OA relates the proximity of the factory of the Respondent no. 6 i.e. M./s Aether Alloys LLP from Sainik School Niglok and another resident. In this regard, it is humbly submitted that M/s Aether Alloys LLP, Legi Complex, Naharlagun, Papum Pare, Arunachal Pradesh-791110 had been set up within the Niglok Growth Centre, an industrial Estate notified by the State Govt. the Unit has obtained prior CTE from SPCB to set up the Unit and as such the industry had been set up with the industrial growth Centre.

17. That, averments made in the Para No. 19 of the OA relates the applicants' prayer with Hon'ble Tribunal and it attracts no comments from CPCB as such.

18. That, no comments are offered over the averments contained under the Headings "Grounds", "Limitation", "Interim Prayer" and "Prayer" clause of the OA which may be adjudicated by the Hon'ble Tribunal.

19. This answering Respondent seeks liberty to file additional Reply if the same is considered necessary at later stage.

20. That in light of the above submissions, it is respectfully submitted that this answering Respondent i.e. CPCB shall abide by all the order(s) or direction(s) passed by this Hon'ble Tribunal in this original application.

Shantanu Dutta

Shantanu Kr Dutta
Regional Director Shillong
Central Pollution Control Board

NOTARY
MELARI LYNGWA
EAST KHASI HILLS DISTRICT
REGD.:009
GOVT OF MEGHALAYA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
IN
O.A. No. 43/2026/EZ

Industrial Growth Centre Pollution
Affected People's Forum (IGCPAPF) & Anr. **APPLICANTS**

Versus

State of Arunachal Pradesh & Ors. **RESPONDENT(S)**

AFFIDAVIT

I, Shantanu Kr Dutta, Son of (L) Lalit Chandra Dutta, aged 53 years, having office at the Regional Directorate- Shillong, Central Pollution Control Board (CPCB), CTO Building (BSNL), Shillong 793 001 do hereby solemnly affirm and sincerely state as follows: -

That I, the deponent herein, is authorized representative to represent the Respondent CPCB in the instant case and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.

1. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
2. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

IDENTIFIED BY ME

Shantanu Dutta

DEPONENT

ADVOCATE

NOTARY
GOVT OF MEGHALAYA
EAST KHASI HILLS DISTRICT
REGD.:009

VERIFICATION

Verified at Shillong on this 02nd Day of April, 2026 that the contents above are correct and true on the basis of the record of the cases as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Verified at Shillong on this the 02nd Day of April, 2026.

IDENTIFIED BY ME

DEPONENT

ADVOCATE

NOTARY
GOVT OF MEGHALAYA
MELARIKA LYNGWA
EAST KHASI HILLS DISTRICT
REGD. 009

MELARIKA LYNGWA
NOTARY
East Khasi Hills District
Government of Meghalaya

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-27012026-269608
CG-DL-E-27012026-269608

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 61]	नई दिल्ली, मंगलवार, जनवरी 27, 2026/माघ 7, 1947
No. 61]	NEW DELHI, TUESDAY, JANUARY 27, 2026/MAGHA 7, 1947

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 23 जनवरी, 2026

सा.का.नि. 62(अ).— केंद्रीय सरकार, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) की धारा 21क द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय प्रदूषण नियंत्रण बोर्ड के परामर्श के पश्चात, जो भारत के राजपत्र, असाधारण, भाग 2, खण्ड 3, उप-खण्ड (i), संख्या सा.का.नि. 84(अ) तारीख 29 जनवरी, 2025 के अनुसार प्रकाशित किए गए थे, (जिन्हें इसमें इसके पश्चात उक्त दिशा-निर्देश कहा गया है), भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के दिशा-निर्देशों में निम्नलिखित संशोधन करती है,अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ.- (1) इन दिशा-निर्देशों का संक्षिप्त नाम वायु प्रदूषण नियंत्रण (सहमति प्रदान करना, अस्वीकार करना या रद्द करना) संशोधन दिशा-निर्देश, 2026 है।

(2) ये राजपत्र में प्रकाशन की तारीख से लागू होंगे ।

2. उक्त दिशा-निर्देशों के पैरा 2 में ,-

(i) उप पैरा (1) में, खंड (ख) के पश्चात निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-

“(ख क) ' रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक' से पर्यावरण लेखा परीक्षा नियम, 2025 के अंतर्गत परिभाषित पर्यावरण लेखा परीक्षक अभिप्रेत है;”;

(ii) खंड (ङ) के पश्चात निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-

“(ङअ) 'ऑनलाइन पोर्टल' से एकीकृत सहमति और प्राधिकरण प्रबंधन पोर्टल अभिप्रेत है;”;

(iii) उप पैरा (i) के स्थान पर निम्नलिखित उप पैरा रखा जाएगा, अर्थात्: -

"(2) उन शब्दों और पदों के, जो इसमें प्रयुक्त हैं किन्तु परिभाषित नहीं किए गए और अधिनियम या नियमों में परिभाषित हैं वही अर्थ होगा जो उन्हें अधिनियम और नियमों में क्रमशः दिये गये हैं ।"

3.उक्त दिशा-निर्देशों के पैरा 3 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात्:-

"3. सहमति तथा शुल्क के लिए आवेदन का प्ररूप.- अधिनियम की धारा 21 के अधीन औद्योगिक संयंत्र स्थापित करने या प्रचालित करने के लिए सहमति हेतु प्रत्येक आवेदन पहली अनुसूची के अधीन निर्धारित प्ररूप में किया जाएगा और उसमें औद्योगिक संयंत्र का विवरण अंतर्विष्ट किया जाएगा और प्ररूप में निर्धारित अन्य विवरण शामिल होंगे तथा इसके साथ यथास्थिति, राज्य सरकार या संघ राज्य क्षेत्र प्रशासन द्वारा, इन दिशा-निर्देशों के पैरा 5 के उपबंधों के अनुसार निर्दिष्ट शुल्क भी संलग्न होगा।"

4. उक्त दिशा-निर्देशों में पैरा 4 में उप-पैरा (3) के स्थान पर निम्नलिखित उप-पैरा रखा जाएगा, अर्थात्:-

“(3) एक बार अनुमति मिल जाने पर, परिचालन की सहमति तब तक वैध रहेगी, जब तक कि इसे इन दिशा-निर्देशों के पैरा 13 के उपबंधों के अनुसार रद्द नहीं कर दिया जाता”;

5. उक्त दिशा-निर्देशों के पैरा 5 में,-

(i) उप पैरा (1) के स्थान पर निम्नलिखित उप पैरा रखा जाएगा, अर्थात्:-

“(1) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन 5 से 25 वर्ष की किसी भी अवधि के लिए प्रचालन की सहमति हेतु एकमुश्त शुल्क अवधारित कर सकता है, जैसा कि परियोजना प्रस्तावक द्वारा आवेदन किया जा सकता है:

परंतु परियोजना प्रस्तावक को ऐसी फीस का भुगतान 5 से 25 वर्ष तक की अवधि के लिए आगे बढ़ाने के लिए उस अवधि की समाप्ति के पश्चात करना होगा जिसके लिए पहले एकमुश्त शुल्क का भुगतान किया गया है।”

(ii) उप पैरा (2) में "राज्य सरकार" शब्दों के स्थान पर "राज्य बोर्ड के परामर्श से राज्य सरकार" शब्द रखे जाएंगे।

6. उक्त दिशा-निर्देशों में पैरा 6 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात्: -

“6. सहमति के लिए आवेदन पर जांच करने की प्रक्रिया.- (1) सहमति के लिए आवेदन प्राप्त होने पर, राज्य बोर्ड अपने किसी अधिकारी को आवेदक या अधिभोगी के नियंत्रण के अधीन किसी स्थान या परिसर का दौरा करने और निरीक्षण करने के लिए, आवेदन में दिए गए विवरणों की सत्यता या अन्यथा की पुष्टि करने के लिए या ऐसे अतिरिक्त विवरण या जानकारी प्राप्त करने के लिए, जो ऐसे अधिकारी की राय में आवश्यक हैं, प्रतिनियुक्त कर सकता है या संबंधित परियोजना प्रस्तावक आवेदक या अधिभोगी के नियंत्रण के अधीन किसी स्थान या परिसर का दौरा करने, आवेदन में दिए गए विवरणों की सत्यता या अन्यथा की पुष्टि करने के लिए या ऐसे अतिरिक्त विवरण या जानकारी प्राप्त करने के लिए, जो ऐसे रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक की राय में आवश्यक हैं, रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक की सेवाएं ले सकता है।

(2) उप-पैरा (1) में निर्दिष्ट राज्य बोर्ड का अधिकारी, उस प्रयोजन के लिए, किसी ऐसे स्थान या परिसर का निरीक्षण कर सकता है, जहां चिमनी से ठोस, तरल या गैसीय उत्सर्जन या परिसर के भीतर किसी भी स्थान से भगोड़ा उत्सर्जन निकलता है, और ऐसा अधिकारी आवेदक या अधिभोगी से नियंत्रण उपकरण या प्रणालियों या उसके किसी भाग से संबंधित कोई योजना, विनिर्देश या अन्य डाटा प्रस्तुत करने की आवश्यकता कर सकता है, जिसे वह आवश्यक समझता है।

(3) उप-पैरा (1) में निर्दिष्ट रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक, उस प्रयोजन के लिए, किसी ऐसे स्थान या परिसर का दौरा कर सकता है, जहां चिमनी से ठोस, तरल या गैसीय उत्सर्जन या परिसर के भीतर किसी भी स्थान से भगोड़ा उत्सर्जन होता है, और ऐसा रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक आवेदक या अधिभोगी से नियंत्रण उपकरण या प्रणालियों या उसके किसी भाग से संबंधित कोई योजना, विनिर्देश या अन्य डाटा प्रस्तुत करने की अपेक्षा कर सकता है, जिसे वह आवश्यक समझता है।

(4) उप पैरा (1) में निर्दिष्ट अधिकारी आवेदक के किसी भी परिसर का दौरा करने से पहले आवेदक को ऐसा करने के अपने आशय की सूचना देगा।

(5) आवेदक ऐसे अधिकारी को सभी सूचनाएं देगा तथा निरीक्षण के लिए सभी सुविधाएं उपलब्ध कराएगा, जो कि यथोचित रूप से आवश्यक हों।

(6) राज्य बोर्ड को इस दिशानिर्देश द्वारा या इसके अंतर्गत प्रदत्त कृत्यों सहित अपने किसी कृत्य को करने में सक्षम बनाने के प्रयोजन के लिए, राज्य बोर्ड पर्यावरण लेखा परीक्षा नियम, 2025 तथा समय-समय पर इसके संशोधनों के अनुसार रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक को नियुक्त कर सकता है।

(7) राज्य सरकार/संघ राज्य क्षेत्र प्रशासन या संबंधित स्थानीय निकाय द्वारा विधिवत अधिसूचित औद्योगिक सम्पदा या औद्योगिक क्षेत्र में स्थित सूक्ष्म और लघु इकाइयों के लिए, स्थापना की सहमति, संबंधित परियोजना प्रस्तावक द्वारा प्ररूप-I में स्व-प्रमाणित आवेदन प्रस्तुत किए जाने के पश्चात प्रदान की गई मानी जाएगी।"

7. उक्त दिशा-निर्देशों में, पैरा 7 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात्: -

"7. खतरनाक एवं अन्य अपशिष्टों के लिए समेकित सहमति एवं प्राधिकरण: पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन अधिसूचित विभिन्न अपशिष्ट प्रबंधन नियमों के अधीन प्राधिकरण के साथ-साथ अधिनियम की धारा 21 के अधीन सहमति प्रदान करने के लिए एकल चरणीय प्रक्रिया अपनाई जाएगी, जैसा भी लागू हो।"

8. उक्त दिशा-निर्देशों में, पैरा 8 में, उप-पैरा (1) में, सारणी में, -

(i) क्रम संख्या 1 के समक्ष, स्तंभ (2) में, "या इनकार" शब्द को हटा दिया जाएगा;

(ii) क्रम संख्या 3 तथा उससे संबंधित प्रविष्टियों के समक्ष, निम्नलिखित क्रम संख्या तथा प्रविष्टियाँ रखी जाएंगी, अर्थात्:-

(1)	(2)	(3)	(4)	(5)
"3	विस्तार या संशोधन के लिए संचालन की सहमति देना या न देना	90	60	30"

9. उक्त दिशा-निर्देशों में पैरा 9 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात्:-

"9. स्थान के चयन की प्रक्रिया – किसी स्थान पर नई औद्योगिक इकाई स्थापित करने से संबंधित विशिष्ट और/या सामान्य शर्तें, पर्यावरण मंजूरी (ईसी) की आवश्यकता वाली औद्योगिक इकाई के मामले में, केंद्रीय/राज्य स्तर पर संबंधित विशेषज्ञ मूल्यांकन समिति (ईएसी) द्वारा और अन्य मामलों में संबंधित राज्य बोर्ड द्वारा, जमीन पर साइट की स्थिति के मद्देनजर उपयुक्त पर्यावरण सुरक्षा उपायों और/या शमन उपायों के साथ लागू की जाएंगी।"

10. उक्त दिशा-निर्देशों के पैरा 10 में,-

(i) उप पैरा (4) के स्थान पर निम्नलिखित उप पैरा रखा जाएगा, अर्थात्: -

"(4) सहमति के लिए आवेदन की प्राप्ति पर, राज्य बोर्ड अपने किसी अधिकारी को आवेदक या अधिभोगी के नियंत्रण के अधीन किसी स्थान या परिसर का दौरा करने और निरीक्षण करने के लिए प्रतिनियुक्त कर सकता है, ताकि आवेदन में दी गई विशिष्टियों की सत्यता या अन्यथा की पुष्टि की जा सके या ऐसी और विशिष्टियां या जानकारी अभिप्राप्त की जा सके, जो ऐसे अधिकारी की राय में आवश्यक हैं या संबद्ध परियोजना प्रस्तावक आवेदक या अधिभोगी के नियंत्रण के अधीन किसी स्थान या परिसर का दौरा करने के लिए, आवेदन में दी गई विशिष्टियों की सत्यता या अन्यथा की पुष्टि करने के लिए या ऐसी और विशिष्टियां या जानकारी अभिप्राप्त करने के लिए, जो ऐसे रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक की राय में आवश्यक हैं, रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक की सेवाएं ले सकता है।"

(ii) उप पैरा (5) में, "उप पैरा (4) के अधीन" शब्दों, कोष्ठकों तथा अंक, के स्थान पर" यथास्थिति राज्य बोर्ड द्वारा प्रतिनियुक्त अधिकारी द्वारा या परियोजना प्रस्तावक द्वारा नियुक्त रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक द्वारा," शब्द रखे जाएंगे ।

(iii) उप-पैरा (6) के पश्चात निम्नलिखित उप-पैरा अंतःस्थापित किया जाएगा, अर्थात्:-

" (7) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन या संबद्ध स्थानीय निकाय द्वारा सम्यकतः अधिसूचित औद्योगिक संपदाओं या औद्योगिक क्षेत्र में अवस्थित सूक्ष्म और लघु इकाइयों के लिए, स्थापना की सहमति, संबद्ध परियोजना प्रस्तावक द्वारा प्ररूप-I में स्व-प्रमाणित आवेदन प्रस्तुत किए जाने के पश्चात अनुदत्त की गई मानी जाएगी।"

11. उक्त दिशा-निर्देशों के पैरा 11 में,-

(i) उप-पैरा (3) के स्थान पर निम्नलिखित उप-पैरा रखा जाएगा, अर्थात्: -

“(3) सहमति के लिए आवेदन की प्राप्ति पर, राज्य बोर्ड अपने किसी अधिकारी को आवेदक या अधिभोगी के नियंत्रण के अधीन किसी स्थान या परिसर का दौरा करने और निरीक्षण करने के लिए प्रतिनियुक्त कर सकता है, आवेदन में दी गई विशिष्टियों की सत्यता या अन्यथा की पुष्टि करने के लिए या ऐसी और विशिष्टियां या जानकारी अभिप्राप्त करने के लिए, जो ऐसे अधिकारी की राय में आवश्यक हैं, या संबद्ध परियोजना प्रस्तावक आवेदक या अधिभोगी के नियंत्रण के अधीन किसी स्थान या परिसर का दौरा करने, आवेदन में दी गई विशिष्टियों की सत्यता या अन्यथा की पुष्टि करने के लिए या ऐसी और विशिष्टियां या जानकारी प्राप्त करने के लिए, जो ऐसे रजिस्ट्री पर्यावरण लेखा परीक्षक की राय में आवश्यक हैं, रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक की सेवाएं ले सकता है।”;

(ii) उप-पैरा (4) में, "उप-अनुच्छेद (3) के अधीन " शब्दों, कोष्ठकों तथा अंको के स्थान पर " यथास्थिति राज्य बोर्ड द्वारा प्रतिनियुक्त अधिकारी द्वारा या परियोजना प्रस्तावक द्वारा नियुक्त रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक द्वारा” , प्रतिस्थापित किए जाएंगे ।

(iii) उप -पैरा (6) का लोप किया जाएगा।

12. उक्त दिशा-निर्देशों में पैरा 12 का लोप किया जाएगा।

13. उक्त दिशा-निर्देशों के पैरा 13 में ,-

(i) उप पैरा (1) में, "या सहमति की समाप्ति पर ,यदि जिन शर्तों के अधीन सहमति दी गई थी, वे पूरी नहीं होने पर नवीनीकरण करने से इंकार कर सकेगा" शब्दों के स्थान पर “यदि जिन शर्तों के अधीन सहमति दी गई थी वे पूरी नहीं हो सके” शब्द रखे जाएंगे।

(ii) उप-पैरा (2) में, खंड (ix) में, “किसी भी फीस ” शब्दों के स्थान पर, “किसी भी विहित फीस” शब्द रखा जाएगा।

14. उक्त दिशा-निर्देशों में, पैरा 16 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात्:-

“16. इन दिशा-निर्देशों के कार्यान्वयन के लिए पोर्टल.- (1) केन्द्रीय बोर्ड, राज्य बोर्डों के परामर्श से, इन दिशा-निर्देशों के प्रयोजनों के लिए, इन दिशा-निर्देशों की अधिसूचना की तारीख से अधिमानतः छह मास के भीतर, तथा एक वर्ष की अवधि समाप्त होने से पूर्व एक ऑनलाइन पोर्टल विकसित करेगा।

(2) पोर्टल प्रचालनीय होने के पश्चात, अधिनियम की धारा 21 के अधीन सहमति अनुदत्त करने, सत्यापन, स्थल निरीक्षण, अस्वीकृति या रद्दकरण के लिए सभी आवेदनों पर, सभी राज्यों तथा संघ राज्य क्षेत्रों में केवल ऐसे पोर्टल के माध्यम से ही कार्रवाई की जाएगी तथा उनका निपटारा किया जाएगा।

(3) जब तक पोर्टल प्रचालनीय नहीं हो जाता, तब तक अधिनियम की धारा 21 के अधीन सहमति अनुदत्त करने के लिए आवेदन, जिसमें सत्यापन, स्थल निरीक्षण, अस्वीकृति या रद्दकरण शामिल है, इन दिशानिर्देशों के अनुसार विद्यमान व्यवस्था के माध्यम से कार्रवाई की जा सकती है।

(4) पोर्टल इन दिशा-निर्देशों के प्रबंधन और कार्यान्वयन के संबंध में एकल बिंदु डाटा संग्रह के रूप में कार्य करेगा।

(5) केन्द्रीय बोर्ड, स्थापना और प्रचालन की सहमति के लिए आवेदनों के साथ प्राप्त फीस का पांच प्रतिशत सेवा शुल्क के रूप में प्रभारित कर सकेगा, जिसे अधिनियम की धारा 33 के अनुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड की निधि में जमा किया जाएगा।“

15. उक्त दिशा-निर्देशों की, पहली अनुसूची में, -

(i) "प्ररूप 2" में, "या सहमति के नवीनीकरण या " शब्दों का लोप किया जाएगा।

(ii) भाग क : साधारण की क्रम सं 1.2 की प्रविष्टियों “विस्तार/नवीनीकरण/ विधिमान्यता विस्तार / अंतरण” के स्थान पर,“विस्तार/ अंतरण” प्रविष्टियां रखी जाएंगी।

(iii) पैरा -3 ,उप-शीर्षक " स्थापना करने की सहमति/ विस्तार और नवीनीकरण के लिए सहमति, यथा लागू की अनुपालन रिपोर्ट " के स्थान पर "स्थापना करने की सहमति /विस्तार के लिए सहमति, यथा लागू की अनुपालन रिपोर्ट " शब्द रखे जाएंगे ।

16. उक्त दिशा-निर्देशों की, दूसरी अनुसूची में,-

(i) पैरा क में, उप-पैरा 1 में, खंड (छ) के पश्चात निम्नलिखित टिप्पण अंतःस्थापित किया जाएगा, अर्थात्: -

“**टिप्पण**: - “पूंजी विनिधान” से अभिप्रेत है स्थिर आस्तियां जैसे कि ज़मीन, भवन जिसमें स्टाफ क्वार्टर, गेस्ट हाउस आदि शामिल हैं, औद्योगिक परिसर (या) टाउनशिप, संयंत्र और मशीनरी या उपस्कर में किया गया विनिधान, जिसमें बिना अवक्षयों के प्रदूषण नियंत्रण पर विनिधान की लागत शामिल है। रनिंग प्रचालन और रखरखाव लागत और दूसरे राजस्व व्यय इस हेड में शामिल नहीं होंगे। पट्टे की ज़मीन और/या भवन या किसी दूसरी आस्तियों में चलने वाले उद्योग के मामले में, वार्षिक पट्टा मूल्य का दस गुना पूंजी विनिधान में ज़मीन की लागत (या) संपत्ति/ज़मीन की गाइडेंस वैल्यू, जो भी अधिक हो, के समतुल्य माना जाएगा।”

(ii) पैरा ग में, “पैरा 4(3) में दी गई सहमति के अनुसार” शब्दों, आंकड़ों और कोष्ठकों के स्थान पर, “इन दिशा-निर्देशों के पैरा 5 के उप-पैरा (1) के अनुसार” शब्द, आंकड़े और कोष्ठक रखे जाएंगे ।

[फा. सं. क्यू-15012/2/2022-सीपीडब्लू/ई-240803]

नीलेश कुमार साह, संयुक्त सचिव

टिप्पण:- मुल दिशानिर्देश भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (i) में संख्या सा. का. नि. 84(अ), तारीख 29 जनवरी , 2025 द्वारा प्रकाशित हुए।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 23rd January, 2026

G.S.R. 62(E).— In exercise of the powers conferred by section 21A of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981), the Central Government, after consultation with Central Pollution Control Board, hereby makes the following amendments in the guidelines of the Government of India, Ministry of Environment, Forest and Climate Change published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 84(E) , dated 29th January, 2025, (hereinafter referred to as the said guidelines), namely:-

1. Short title and commencement. – (1) These guidelines may be called the Control of Air Pollution (Grant, Refusal or Cancellation of Consent) Amendment Guidelines, 2026.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the said guidelines, in paragraph 2,-

(i) in sub-paragraph (1), after clause (b), following clause shall be inserted, namely: -

"(ba) 'Registered Environment Auditor', means Environment Auditor as defined under the Environment Audit Rules, 2025;";

(ii) after clause (e), the following clause shall be inserted, namely: -

"(ea) 'online portal', means the unified consent and authorization management portal;";

(iii) for sub-paragraph (i), the following sub-paragraph shall be substituted, namely: -

"(2) The words and expression used but not defined in these guidelines and defined in the Act or rules shall have the meaning respectively assigned to them in Act and rules."

3. In the said guidelines, for paragraph 3, the following paragraph shall be substituted, namely: -

"3. Form of application for consent and fees. - Every application for consent to establish or operate an industrial plant under section 21 of the Act shall be made in the Form set out under the First Schedule and shall contain the particulars of the industrial plant and such other particulars as set out in the Form and also shall be accompanied by the fee as specified by state government or Union territory Administration, as the case may be in accordance with provisions of para 5 of these guidelines.";

4. In the said guidelines, in paragraph 4, for sub-paragraph (3), the following sub-paragraph shall be substituted, namely:-

“(3) Once granted, the consent to operate shall continue to remain valid till it is cancelled in accordance with the provisions of paragraph 13 of these guidelines”;

5. In the said guidelines, in paragraph 5, -

(i) for sub-paragraph (1), the following sub-paragraph shall be substituted, namely:-

“(1) The State Government or Union territory Administration may determine one-time fee for consent to operate for any duration of period of 5 to 25 years as may be applied for by the Project Proponent:

Provided that the Project Proponent shall have to pay such fee for further extension of period from 5 to 25 years, after the expiry of such period for which one-time fee has been paid earlier.”;

(ii) in sub-paragraph (2), for the words "the State Government", the words "the State Government in consultation with State Board" shall be substituted.;

6. In said guidelines, for paragraph 6, the following paragraph shall be substituted, namely: **-**

"6**. Procedure for making enquiry on application for consent.-(**1) On receipt of an application for consent, the State Board may depute any of its officers to visit and inspect any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential or the concerned Project Proponent may engage the services of Registered Environment Auditor for visiting any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such Registered Environment Auditor are essential.

(2) The officer of the State Board referred to in sub-paragraph (1), for that purpose, may inspect any place or premises where solid, liquid or gaseous emission from the chimney or fugitive emissions from any location within the premises are discharged, and such officer may require the applicant or the occupier to furnish to him any plans, specifications or other data relating to control equipment or systems or any part thereof that he considers necessary.

(3) The Registered Environment Auditor referred to in sub-paragraph (1), for that purpose, may visit any place or premises where solid, liquid or gaseous emission from the chimney or fugitive emissions from any location within the premises are discharged, and such Registered Environment Auditor may require the applicant or the occupier to furnish to him any plans, specifications or other data relating to control equipment or systems or any part thereof that he considers necessary.

(4) The officer referred to in sub-paragraph (1) shall, before visiting any of the premises of the applicant, give notice to the applicant of his intention to do so.

(5) The applicant shall furnish to such officer all information and provide all facilities for inspection as reasonably may be necessary.

(6) For the purpose of enabling a State Board to perform any of its functions including the functions conferred on it by or under this guideline, the State Board may engage Registered Environment Auditor in accordance with the Environment Audit Rules, 2025, and its amendments from time to time.

(7) For Micro and Small units located in Industrial Estates or Industrial area duly notified by the State Government / Union Territory Administration or the concerned local body, consent to establish shall be deemed to be granted once the self-certified application is submitted in Form-I by the concerned Project Proponent.";

7. In the said guidelines, for paragraph 7, the following paragraph shall be substituted, namely: **-**

"7. Consolidated Consent and Authorization for Hazardous and Other Wastes: - A single-step procedure shall be adopted for granting consent under section 21 of the Act along with authorization under various Waste Management Rules notified under the Environment (Protection) Act, 1986, as may be applicable.";

8. In the said guidelines, in paragraph 8, in sub-paragraph (1), in the Table, -

(i) against the Sl. No.1, in column (2), the words "or refusal" shall be omitted;

(ii) against the Sl No.3 and entries relating thereto, the following Sl. No. and entries shall be substituted, namely: -

(1)	(2)	(3)	(4)	(5)
"3	Grant or refusal of consent to operate for expansion or amendment	90	60	30"

9. In the said guidelines, for paragraph 9, the following paragraph shall be substituted, namely: -

"9. Procedure for selection of location – Specific and /or General conditions related to establishing a new industrial unit at a location along with the appropriate environment safeguards and/ or mitigation measures, in view of site condition on the ground shall be imposed, in the case of an industrial unit requiring Environment Clearance (EC), by the concerned Expert Appraisal Committee (EAC) at the Central /State level, and in other cases, by the concerned State Board.".

10. In the said guidelines, in paragraph 10, -

(i) for sub-paragraph (4), the following sub-paragraph shall be substituted, namely: -

"(4) On receipt of an application for consent, the State Board may depute any of its officers to visit and inspect any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential or the concerned Project Proponent may engage the services of Registered Environment Auditor for visiting any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such Registered Environment Auditor are essential."

(ii) in sub-paragraph (5), after the words, brackets and figure" sub-paragraph (4)", the words **"**by the officer deputed by the State Board or by the Registered Environment Auditor engaged by the Project Proponent, as the case may be" shall be inserted.

(iii) after sub-paragraph (6), the following sub-paragraph shall be inserted, namely: -

"(7) For Micro and Small units located in Industrial Estates or Industrial area duly notified by the State Government or Union territory Administration or the concerned local body, consent to establish shall be deemed to be granted once the self-certified application is submitted in Form-I by the concerned Project Proponent.".

11. In the said guidelines, in paragraph 11, –

(i) for sub-paragraph (3), the following sub-paragraph shall be substituted, namely: -

"(3) On receipt of an application for consent, the State Board may depute any of its officers to visit and inspect any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential or the concerned Project Proponent may engage the services of Registered Environment Auditor for visiting any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such Registered Environment Auditor are essential.";

(ii) in sub-paragraph (4), after the words, brackets and figure" sub-paragraph (3)", the words **"**by the officer deputed by the State Board or by the Registered Environment Auditor engaged by the Project Proponent, as the case may be" shall be inserted.

(iii) sub- paragraph (6) shall be omitted.

12. In the said guidelines, paragraph 12 shall be omitted.

13. In said guidelines**,** in paragraph 13,-

(i) in sub-paragraph (1), the words "or refuse the renewal of the consent expiry", shall be omitted.

(ii) in sub-paragraph (2), in clause (ix), for the words "non-payment of any fee,", the words "non-payment of any prescribed fee," shall be substituted.

14. In said guidelines, for paragraph 16, the following paragraph shall be substituted, namely:-

"16. Portal for implementation of these guidelines. -(1) The Central Board, in consultation with the State Boards, shall develop an online portal for the purposes of these guidelines, preferably within six months, and not later than one year from the date of notification of these guidelines.

(2) After the portal is operational, all applications for grant of consent under section 21 of the Act, verification, site inspection, refusal or cancellation, shall be processed and disposed of only through such portal, in all states and union territories.

(3) Till the portal becomes operational, applications for grant of consent under section 21 of the Act, including verification, site inspection, refusal or cancellation may be processed through the existing arrangement in accordance with these guidelines.

(4) The portal shall act as a single point data repository with respect to management and implementation of these guidelines.

(5) The Central Board may charge five per cent of the fee received with applications for consent to establish and operate, as service fee which shall be credited to the fund of the Central Pollution Control Board in accordance with the section 33 of the Act.".

15. In said guidelines, in FIRST SCHEDULE,-

(i) in "FORM II", the words "or renewal of consent" shall be omitted.

(ii) in PART A: GENERAL, against S. No. 1.2, for the entries "Expansion/Renewal/ Validity Extension/ Transfer", the entries "Expansion/ Transfer", shall be substituted.

(iii) under sub-heading "Mandatory Documents to be enclosed for grant of Consent to Operate", in paragraph 3, the words " and renewal" shall be omitted.

16. In said guidelines, in THE SECOND SCHEDULE,-

(i) in paragraph A, in sub-paragraph 1, after clause (g) the following Note shall be inserted, namely: -

"Note: -" Capital Investment" means the investment made on fixed assets i.e. Land, Buildings including Staff Quarters, Guest House etc. within industrial premises (or) townships, plants and machinery or equipment including the cost of investment on pollution control without depreciation. The running Operation and Maintenance cost and other revenue expenditure shall not be included under this head. In case of an industry operating in lease land and / or building or any other assets, ten times the annual lease value is to be taken as equivalent as land cost in Capital Investment (or) Guidance Value of property / land, whichever is higher.".

(ii) in paragraph C, for the words, figures and brackets "of consent as given in para 4(3)" the words, brackets and figures "in accordance with sub-paragraph (1) of paragraph 5 of these guidelines.".

[F. No. Q-15012/2/2022-CPW/e-240803]

NEELESH KUMAR SAH, Jt. Secy.

Note:- The principal guidelines was published in Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R 84 (E), dated 29th January, 2025.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सत्यमेव जयते

सी.जी.-डी.एल.-अ.-27012026-269603
CG-DL-E-27012026-269603

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 62]	नई दिल्ली, मंगलवार, जनवरी 27, 2026/माघ 7, 1947
No. 62]	NEW DELHI, TUESDAY, JANUARY 27, 2026/MAGHA 7, 1947

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 23 जनवरी, 2026

सा.का.नि. 63(अ).— केंद्रीय सरकार, जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974 (1974 का 6) की धारा 27 क द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय प्रदूषण नियंत्रण बोर्ड के परामर्श के पश्चात, जो भारत के राजपत्र, असाधारण, भाग 2, खण्ड 3, उपखण्ड (i) में संख्या सा.का.नि. 85 (ई), दिनांक 30 जनवरी, 2025 के अनुसार प्रकाशित किये गये थे, (जिन्हें इसमें इसके पश्चात उक्त दिशा-निर्देश कहा गाया हो), भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के दिशा-निर्देशों में निम्नलिखित संशोधन करती है,अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ.- (1) इन दिशा-निर्देशों **का संक्षिप्त नाम** जल प्रदूषण नियंत्रण (सहमति प्रदान करना, अस्वीकार करना या रद्द करना) संशोधन दिशा-निर्देश, 2026 है।

(2) ये राजपत्र में प्रकाशन की तारीख से लागू होंगे ।

2. उक्त दिशा-निर्देशों के पैरा 2 में,-

(i) उप पैरा (1) में, खंड (ख) के पश्चात निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-

(ख.क.) '**रजिस्ट्रीकृत** पर्यावरण लेखा परीक्षक' से पर्यावरण लेखा परीक्षा नियम, 2025 के अंतर्गत परिभाषित पर्यावरण लेखा परीक्षक अभिप्रेत है;";

(ii) खंड (ङ) के पश्चात निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-

"(ङअ) 'ऑनलाइन पोर्टल' **से** एकीकृत सहमति और प्राधिकरण प्रबंधन पोर्टल अभिप्रेत है;";

(iii) उप पैरा (i) के स्थान पर निम्नलिखित उप पैरा रखा जाएगा, अर्थात्: -

"(2) उन शब्दों और पदो के, जो इससे प्रयुक्त है किन्तु परिभाषित नहीं किए गए और अधिनियम या नियमों में परिभाषित है वही अर्थ होगा जो उन्हें अधिनियम और नियमों में क्रमशः दिए गए है।"

3.उक्त दिशा-निर्देशों के पैरा 3 में निम्नलिखित पैरा रखा जाएगा, अर्थात्:-

"3. सहमति तथा शुल्क के लिए आवेदन का प्ररूप. - अधिनियम की धारा 25 के अधीन औद्योगिक संयंत्र की स्थापित करने या प्रचालित करने के लिए सहमति हेतु प्रत्येक आवेदन पहली अनुसूची के अधीन निर्धारित प्ररूप में किया जाएगा और उसमें औद्योगिक संयंत्र का विवरण अंतविष्ट्र **किया जाएगा** और प्ररूप में निर्धारित अन्य विवरण शामिल होंगे तथा इसके साथ यथास्थिति राज्य सरकार या संघ राज्य क्षेत्र प्रशासन द्वारा, इन दिशा-निर्देशों के पैरा 5 के उपबंधों के अनुसार निर्दिष्ट शुल्क भी संलग्न होगा।"

4. उक्त दिशा-निर्देशों में पैरा 4 में उप-पैरा (3) के स्थान पर निम्नलिखित उप-पैरा **रखा** जाएगा, अर्थात्:-

“(3) एक बार अनुमति मिल जाने पर, परिचालन की सहमति तब तक वैध रहेगी, जब तक कि इसे इन दिशा-निर्देशों के पैरा 13 के उपबंधों के अनुसार रद्द नहीं कर दिया जाता”;

5. उक्त दिशा-निर्देशों के पैरा 5 में,-

(i) उप-पैरा (1) के स्थान पर निम्नलिखित उप पैरा **रखा** जाएगा, अर्थात्:-

“ (1) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन 5 से 25 वर्ष की किसी भी अवधि के लिए प्रचालन की सहमति हेतु एकमुश्त शुल्क अवधारित कर सकता है, जैसा कि परियोजना प्रस्तावक द्वारा आवेदन किया जा सकता है:

परंतु कि परियोजना प्रस्तावक को ऐसी फीस का भुगतान 5 से 25 वर्ष तक की अवधि के लिए आगे बढ़ाने के लिए उस अवधि की समाप्ति के पश्चात करना होगा जिसके लिए पहले एकमुश्त शुल्क का भुगतान किया गया है।”

(ii) उप पैरा (2) में "राज्य सरकार" शब्दों के स्थान पर "राज्य बोर्ड के परामर्श से राज्य सरकार" शब्द रखे जाएंगे।

6. उक्त दिशा-निर्देशों में पैरा 6 के स्थान पर निम्नलिखित पैरा **रखा** जाएगा, अर्थात्: -

"6. **सहमति के लिए आवेदन पर जांच करने की प्रक्रिया.- (** 1) सहमति के लिए आवेदन प्राप्त होने पर, राज्य बोर्ड अपने किसी अधिकारी को आवेदक या अधिभोगी के नियंत्रण के अधीन किसी स्थान या परिसर का दौरा करने और निरीक्षण करने के लिए, आवेदन में दी गई विवरणों की सत्यता या अन्यथा की पुष्टि करने के लिए या ऐसे अतिरिक्त विवरण या जानकारी प्राप्त करने के लिए, जो ऐसे अधिकारी की राय में आवश्यक हैं, प्रतिनियुक्त कर सकता है या संबंधित परियोजना प्रस्तावक आवेदक या अधिभोगी के नियंत्रण के अधीन किसी स्थान या परिसर का दौरा करने, आवेदन में दिए गए विवरणों की सत्यता या अन्यथा की पुष्टि करने के लिए या ऐसे अतिरिक्त विवरण या जानकारी प्राप्त करने के लिए, जो ऐसे रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक की राय में आवश्यक हैं, रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक की सेवाएं ले सकता है।

(2) उप-पैरा (1) में निर्दिष्ट राज्य बोर्ड का अधिकारी, उस प्रयोजन के लिए, किसी ऐसे स्थान या परिसर का निरीक्षण कर सकता है, जहां चिमनी से ठोस, तरल या गैसीय उत्सर्जन या परिसर के भीतर किसी भी स्थान से भगोड़ा उत्सर्जन निकलता है, और ऐसा अधिकारी आवेदक या अधिभोगी से नियंत्रण उपकरण या प्रणालियों या उसके किसी भाग से संबंधित कोई योजना, विनिर्देश या अन्य डाटा प्रस्तुत करने की आवश्यकता कर सकता है, जिसे वह आवश्यक समझता है।

(3) उप-पैरा (1) में निर्दिष्ट रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक, उस प्रयोजन के लिए, किसी ऐसे स्थान या परिसर का दौरा कर सकता है, जहां चिमनी से ठोस, तरल या गैसीय उत्सर्जन या परिसर के भीतर किसी भी स्थान से भगोड़ा उत्सर्जन होता है, और ऐसा रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक आवेदक या अधिभोगी से नियंत्रण उपकरण या प्रणालियों या उसके किसी भाग से संबंधित कोई योजना, विनिर्देश या अन्य डेटा प्रस्तुत करने की **अपेक्षा** कर सकता है, जिसे वह आवश्यक समझता है।

(4) उप- पैरा (1) में निर्दिष्ट अधिकारी आवेदक के किसी भी परिसर का दौरा करने से पहले आवेदक को ऐसा करने के अपने आशय की सूचना देगा।

(5) आवेदक ऐसे अधिकारी को सभी सूचनाएं देगा तथा निरीक्षण के लिए सभी सुविधाएं उपलब्ध कराएगा, जो कि यथोचित रूप से आवश्यक हों।

(6) राज्य बोर्ड को इस दिशानिर्देश द्वारा या इसके अंतर्गत प्रदत्त कृत्यो सहित अपने किसी कृत्य को करने में सक्षम बनाने के प्रयोजन के लिए, राज्य बोर्ड पर्यावरण लेखा परीक्षा नियम, 2025 तथा समय-समय पर इसके संशोधनों के अनुसार रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक को नियुक्त कर सकता है।

(7) राज्य सरकार/संघ राज्य क्षेत्र प्रशासन या संबंधित स्थानीय निकाय द्वारा विधिवत अधिसूचित औद्योगिक सम्पदा या औद्योगिक क्षेत्र में स्थित सूक्ष्म और लघु इकाइयों के लिए, स्थापना की सहमति, संबंधित परियोजना प्रस्तावक द्वारा प्ररूप-I में स्व-प्रमाणित आवेदन प्रस्तुत किए जाने के पश्चात प्रदान की गई मानी जाएगी।

7. उक्त दिशा-निर्देशों में, पैरा 7 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात्: -

"7. खतरनाक एवं अन्य अपशिष्टों के लिए समेकित सहमति एवं प्राधिकरण: पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन अधिसूचित विभिन्न अपशिष्ट प्रबंधन नियमों के अधीन प्राधिकरण के साथ-साथ अधिनियम की धारा 25 के अधीन सहमति प्रदान करने के लिए एकल चरणीय प्रक्रिया अपनाई जाएगी, जैसा भी लागू हो।"

8. उक्त दिशा-निर्देशों में, पैरा 8 में, उप-पैरा (1) में, सारणी में, -

(i) क्रम संख्या 1 के समक्ष, स्तंभ (2) में, "या इनकार" शब्द को हटा दिया जाएगा;

(ii) क्रम संख्या 3 तथा उससे संबंधित प्रविष्टियों के समक्ष, निम्नलिखित क्रम संख्या तथा प्रविष्टियाँ रखी जाएंगी, अर्थात्:-

(1)	(2)	(3)	(4)	(5)
"3	विस्तार या संशोधन के लिए संचालन की सहमति देना या न देना	90	60	30"

9. उक्त दिशा-निर्देशों में पैरा 9 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात्:-

"9. स्थान के चयन की प्रक्रिया – किसी स्थान पर नई औद्योगिक इकाई स्थापित करने से संबंधित विशिष्ट और/या सामान्य शर्तें, पर्यावरण मंजूरी (ईसी) की आवश्यकता वाली औद्योगिक इकाई के मामले में, केंद्रीय/राज्य स्तर पर संबंधित विशेषज्ञ मूल्यांकन समिति (ईएसी) द्वारा और अन्य मामलों में संबंधित राज्य बोर्ड द्वारा, जमीन पर साइट की स्थिति के मद्देनजर उपयुक्त पर्यावरण सुरक्षा उपायों और/या शमन उपायों के साथ लागू की जाएंगी।"

10. उक्त दिशा-निर्देशों के पैरा 10 में,-

(i) उप -पैरा (4) के स्थान पर निम्नलिखित उप पैरा रखा जाएगा, अर्थात्: -

"(4) सहमति के लिए आवेदन की प्राप्ति पर, राज्य बोर्ड अपने किसी अधिकारी को आवेदक या अधिभोगी के नियंत्रण के अधीन किसी स्थान या परिसर का दौरा करने और निरीक्षण करने के लिए प्रतिनियुक्त कर सकता है, ताकि आवेदन में दी गई विशिष्टियो की सत्यता या अन्यथा की पुष्टि की जा सके या ऐसी और विशिष्टिया या जानकारी अभिप्राप्त की जा सके, जो ऐसे अधिकारी की राय में आवश्यक हैं या संबद्ध परियोजना प्रस्तावक आवेदक या अधिभोगी के नियंत्रण के अधीन किसी स्थान या परिसर का दौरा करने के लिए, आवेदन में दी गई विशिष्टियो की सत्यता या अन्यथा की पुष्टि करने के लिए या ऐसी और विशिष्टिया या जानकारी अभिप्राप्त करने के लिए, जो ऐसे रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक की राय में आवश्यक हैं, रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक की सेवाएं ले सकता है।"

(ii) उप-पैरा (5) में, "उप पैरा (4) के अधीन " शब्दों, कोष्ठकों तथा अंक के स्थान पर " यथास्थिति राज्य बोर्ड द्वारा प्रतिनियुक्त अधिकारी द्वारा या परियोजना प्रस्तावक द्वारा नियुक्त रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक द्वारा शब्द रखे जाएंगे ।

(iii) उप-पैरा (6) के पश्चात निम्नलिखित उप-पैरा अंतःस्थापित किया जाएगा, अर्थात्:-

" (7) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन या संबंध स्थानीय निकाय द्वारा सम्यकतः अधिसूचित औद्योगिक संपदाओं या औद्योगिक क्षेत्र में अवस्थित सूक्ष्म और लघु इकाइयों के लिए, स्थापना की सहमति, संबंध परियोजना प्रस्तावक द्वारा प्रारूप -I में स्व-प्रमाणित आवेदन प्रस्तुत किए जाने के पश्चात अनुदत्त की गई मानी जाएगी।"

11. उक्त दिशा-निर्देशों के पैरा 11 में,-

(i) उप -पैरा (3) के स्थान पर निम्नलिखित उप पैरा रखा जाएगा, अर्थात्: -

“(3) सहमति के लिए आवेदन की प्राप्ति पर, राज्य बोर्ड अपने किसी अधिकारी को आवेदक या अधिभोगी के नियंत्रण के अधीन किसी स्थान या परिसर का दौरा करने और निरीक्षण करने के लिए प्रतिनियुक्त कर सकता है, आवेदन में दी गई विशिष्टियों की सत्यता या अन्यथा की पुष्टि करने के लिए या ऐसी और विशिष्टिया या जानकारी अभिप्राप्त करने के लिए, जो ऐसे अधिकारी की राय में आवश्यक हैं, या संबंध परियोजना प्रस्तावक आवेदक या अधिभोगी के नियंत्रण के अधीन किसी स्थान या परिसर का दौरा करने, आवेदन में दी गई विशिष्टियो की सत्यता या अन्यथा की पुष्टि करने के लिए या ऐसी और विशिष्टिया या जानकारी प्राप्त करने के लिए, जो ऐसे रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक की राय में आवश्यक हैं, रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक की सेवाएं ले सकता है।”;

(ii) उप-पैरा (4) में, "उप-अनुच्छेद (3) के अधीन " शब्दों, कोष्ठकों तथा अंको के स्थान पर “यथास्थिति राज्य बोर्ड द्वारा प्रतिनियुक्त अधिकारी द्वारा या परियोजना प्रस्तावक द्वारा नियुक्त रजिस्ट्रीकृत पर्यावरण लेखा परीक्षक द्वारा”, प्रतिस्थापित किए जाएंगे ।

(iii) उप -पैरा (6) का लोप किया जाएगा।

12. उक्त दिशा-निर्देशों में पैरा 12 का लोप किया जाएगा।

13. उक्त दिशा-निर्देशों के पैरा 13 में ,-

(i) उप पैरा (1) में, "या सहमति की समाप्ति पर ,यदि जिन शर्तों के अधीन सहमति दी गई थी, वे पूरी नहीं होने पर नवीनीकरण करने से इंकार कर सकेगा " शब्दों के स्थान पर "यदि जिन शर्तों के अधीन सहमति दी गई थी, वे पूरी नहीं हो सके "शब्द रखे जाएंगे ।

(ii) उप-पैरा (2) में, खंड (ix) में, “किसी भी फीस ” शब्दों के स्थान पर, “किसी भी विहित फीस” शब्द **रखा** जाएगा।

14. उक्त दिशा-निर्देशों में, पैरा 16 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात्:-

"16. इन दिशा-निर्देशों के कार्यान्वियन के लिए पोर्टल.- (1) केन्द्रीय बोर्ड, राज्य बोर्डों के परामर्श से, इन दिशा-निर्देशों के प्रयोजनों के लिए, इन दिशा-निर्देशों की अधिसूचना की तारीख से अधिमानतः छह् मास के भीतर, तथा एक वर्ष की अवधि समाप्त होने से पूर्व एक ऑनलाइन पोर्टल विकसित करेगा।

(2) पोर्टल प्रचालनीय होने के पश्चात, अधिनियम की धारा 25 के अधीन सहमति अनुदत्त करने, सत्यापन, स्थल निरीक्षण, अस्वीकृति या रद्दकरण के लिए सभी आवेदनों पर, सभी राज्यों तथा संघ राज्य क्षेत्रों में केवल ऐसे पोर्टल के माध्यम से ही कार्रवाई की जाएगी तथा उनका निपटारा किया जाएगा।

(3) जब तक पोर्टल प्रचालनीय नहीं हो जाता, तब तक अधिनियम की धारा 25 के अधीन सहमति अनुदत्त करने के लिए आवेदन, जिसमें सत्यापन, स्थल निरीक्षण, अस्वीकृति या रद्दकरण शामिल है, इन दिशानिर्देशों के अनुसार विधमान व्यवस्था के माध्यम से कार्रवाई की जा सकती है।

(4) पोर्टल इन दिशा-निर्देशों के प्रबंधन और कार्यान्वियन के संबंध में एकल बिंदु डाटा संग्रह के रूप में कार्य करेगा।

(5) केन्द्रीय बोर्ड, स्थापना और प्रचालन की सहमति के लिए आवेदनों के साथ प्राप्त फीस का पांच प्रतिशत सेवा शुल्क के रूप में प्रभारित कर सकेगा, जिसे अधिनियम की धारा 36 के अनुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड की निधि में जमा किया जाएगा।

15. उक्त दिशा-निर्देशों की, पहली अनुसूची में, -

(i) "प्ररूप 2" में, "या सहमति के नवीनीकरण या" शब्दों का लोप किया जाएगा।

(ii) भाग क :साधारण की क्रम सं 1.2 की “विस्तार/नवीनीकरण/ विधिमान्यता विस्तार / अंतरण” प्रविष्टियों के स्थान पर, “विस्तार/ अंतरण” प्रविष्टियां रखी जाएंगी।

(iii) पैरा -3 ,उप-शीर्षक "स्थापना करने की सहमति/ विस्तार और नवीनीकरण के लिए सहमति, यथा लागू की अनुपालन रिपोर्ट “ के स्थान पर "स्थापना करने की सहमति /विस्तार के लिए सहमति, यथा लागू की अनुपालन रिपोर्ट“ शब्द रखे जाएंगे ।

16. उक्त दिशा-निर्देशों की**, दूसरी अनुसूची में,-**

(i) पैरा क में, उप-पैरा 1 में, खंड **(छ)** के पश्चात निम्नलिखित टिप्पण **अंतःस्थापित किया** जाएगा, अर्थात्: -

"टिप्पण: - "पूंजी विनिधान" से अभिप्रेत है स्थिर आस्तियां जैसे कि ज़मीन, भवन जिसमें स्टाफ क्वार्टर, गेस्ट हाउस आदि शामिल हैं, औद्योगिक परिसर (या) टाउनशिप, संयंत्र और मशीनरी या उपस्कर में किया गया विनिधान, जिसमें बिना अवक्षयों के प्रदूषण नियंत्रण पर विनिधान की लागत शामिल है। रनिंग प्रचालन और रखरखाव लागत और दूसरे राजस्व व्यय इस हेड में शामिल नहीं होंगे। पट्टे की ज़मीन और/या भवन या किसी दूसरी आस्तियों में चलने वाले उद्योग के मामले में, वार्षिक पट्टा मूल्य का दस गुना पूंजी विनिधान में ज़मीन की लागत (या) संपत्ति/ज़मीन की गाइडेंस वैल्यू, जो भी अधिक हो, के समतुल्य माना जाएगा।"

(ii) पैरा ग में, "पैरा 4(3) में दी गई सहमति के अनुसार "शब्दों, आंकड़ों और कोष्ठकों के स्थान पर, "इन दिशा-निर्देशों के पैरा 5 के उप-पैरा (1) के अनुसार" शब्द, आंकड़े और कोष्ठक रखे जाएंगे ।

[फा. सं. क्यू-15012/2/2022-सीपीडब्लू/ई-240803]

नीलेश कुमार साह, संयुक्त सचिव

टिप्पण:- मुल दिशानिर्देश भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उप-खंड (i) में संख्या सा. का. नि. 85 (अ), तारीख 30 जनवरी , 2025 द्वारा प्रकाशित हुए।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 23rd January, 2026

G.S.R. 63(E).— In exercise of the powers conferred by section 27A of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), the Central Government, after consultation with Central Pollution Control Board, hereby makes the following amendments in the notification of the Government of India, Ministry of Environment, Forest and Climate Change published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 85 (E) , dated 30th January, 2025, (hereinafter referred to as the said guidelines), namely:-

1. Short title and commencement. – (1) These guidelines may be called the Control of Water Pollution (Grant, Refusal or Cancellation of Consent) Amendment Guidelines, 2026.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the said guidelines, in paragraph 2, -

(i) in sub-paragraph (1), after clause (b), following clause shall be inserted, namely: -

"(ba) 'Registered Environment Auditor', means Environment Auditor as defined under the Environment Audit Rules, 2025;";

(ii) after clause (e), the following clause shall be inserted, namely: -

"(ea) 'online portal', means the unified consent and authorization management portal;";

(iii) for sub-paragraph (i), the following sub-paragraph shall be substituted, namely: -

"(2) The words and expression used but not defined in these guidelines and defined in the Act or rules shall have the meaning respectively assigned to them in Act and rules".

3. In the said guidelines, for paragraph 3, the following paragraph shall be substituted, namely: -

"3. Form of application for consent and fees. - Every application for consent to establish or operate an industrial plant under section 25 of the Act shall be made in the Form set out under the First Schedule and shall contain the particulars of the industrial plant and such other particulars as set out in the Form and also shall be accompanied by the fee as specified by state government or Union territory Administration, as the case may be in accordance with provisions of para 5 of these guidelines.";

4. In the said guidelines, in paragraph 4, for sub-paragraph (3), the following sub-paragraph shall be substituted.

"(3) Once granted, the consent to operate shall continue to remain valid till it is cancelled in accordance with the provisions of paragraph 13 of these guidelines";

5. In the said guidelines, in paragraph 5, -

(i) for sub-paragraph (1), the following sub-paragraph shall be substituted, namely:-

"(1) The State Government or Union territory Administration may determine one-time fee for consent to operate for any duration of period of 5 to 25 years as may be applied for by the Project Proponent:

Provided that the Project Proponent shall have to pay such fee for further extension of period from 5 to 25 years, after the expiry of such period for which one-time fee has been paid earlier.";

(ii) in sub-paragraph (2), for the words "the State Government", the words "the State Government in consultation with State Board" shall be substituted.;

6. In said guidelines, for paragraph 6, the following paragraph shall be substituted, namely: -

"6. **Procedure for making enquiry on application for consent.-(**1) On receipt of an application for consent, the State Board may depute any of its officers to visit and inspect any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential or the concerned Project Proponent may engage the services of Registered Environment Auditor for visiting any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such Registered Environment Auditor are essential.

(2) The officer of the State Board referred to in sub-paragraph (1), for that purpose, may inspect any place or premises where solid, liquid or gaseous emission from the chimney or fugitive emissions from any location within the premises are discharged, and such officer may require the applicant or the occupier to furnish to him any plans, specifications or other data relating to control equipment or systems or any part thereof that he considers necessary.

(3) The Registered Environment Auditor referred to in sub-paragraph (1), for that purpose, may visit any place or premises where solid, liquid or gaseous emission from the chimney or fugitive emissions from any location within the premises are discharged, and such Registered Environment Auditor may require the applicant or the occupier to furnish to him any plans, specifications or other data relating to control equipment or systems or any part thereof that he considers necessary.

(4) The officer referred to in sub-paragraph (1) shall, before visiting any of the premises of the applicant, give notice to the applicant of his intention to do so.

(5) The applicant shall furnish to such officer all information and provide all facilities for inspection as reasonably may be necessary.

(6) For the purpose of enabling a State Board to perform any of its functions including the functions conferred on it by or under this guideline, the State Board may engage Registered Environment Auditor in accordance with the Environment Audit Rules, 2025, and its amendments from time to time.

(7) For Micro and Small units located in Industrial Estates or Industrial area duly notified by the State Government / Union Territory Administration or the concerned local body, consent to establish shall be deemed to be granted once the self-certified application is submitted in Form-I by the concerned Project Proponent.";

7. In the said guidelines, for paragraph 7, the following paragraph shall be substituted, namely: -

"7. Consolidated Consent and Authorization for Hazardous and Other Wastes: - A single-step procedure shall be adopted for granting consent under section 25 of the Act along with authorization under various Waste Management Rules notified under the Environment (Protection) Act, 1986, as may be applicable.";

8. In the said guidelines, in paragraph 8, in sub-paragraph (1), in the Table, -

(i) against the Sl. No.1, in column (2), the words "or refusal" shall be omitted;

(ii) against the Sl No.3 and entries relating thereto, the following Sl. No. and entries shall be substituted, namely: -

(1)	(2)	(3)	(4)	(5)
"3	Grant or refusal of consent to operate for expansion or amendment	90	60	30"

9. In the said guidelines, for paragraph 9, the following paragraph shall be substituted, namely: -

"9. Procedure for selection of location – Specific and /or General conditions related to establishing a new industrial unit at a location along with the appropriate environment safeguards and/ or mitigation measures, in view of site condition on the ground shall be imposed, in the case of an industrial unit requiring Environment Clearance (EC), by the concerned Expert Appraisal Committee (EAC) at the Central /State level, and in other cases, by the concerned State Board.".

10. In the said guidelines, in paragraph 10, -

(i) for sub-paragraph (4), the following sub-paragraph shall be substituted, namely: -

"(4) On receipt of an application for consent, the State Board may depute any of its officers to visit and inspect any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential or the concerned Project Proponent may engage the services of Registered Environment Auditor for visiting any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such Registered Environment Auditor are essential."

(ii) in sub-paragraph (5), after the words, brackets and figure" sub-paragraph (4)", the words **"**by the officer deputed by the State Board or by the Registered Environment Auditor engaged by the Project Proponent, as the case may be" shall be inserted.

(iii) after sub-paragraph (6), the following sub-paragraph shall be inserted, namely: -

"(7) For Micro and Small units located in Industrial Estates or Industrial area duly notified by the State Government or Union territory Administration or the concerned local body, consent to establish shall be deemed to be granted once the self-certified application is submitted in Form-I by the concerned Project Proponent.".

11. In the said guidelines, in paragraph 11, –

(i) for sub-paragraph (3), the following sub-paragraph shall be substituted, namely: -

"(3) On receipt of an application for consent, the State Board may depute any of its officers to visit and inspect any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential or the concerned Project Proponent may engage the services of Registered Environment Auditor for visiting any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such Registered Environment Auditor are essential.";

(ii) in sub-paragraph (4), after the words, brackets and figure" sub-paragraph (3)", the words **"**by the officer deputed by the State Board or by the Registered Environment Auditor engaged by the Project Proponent, as the case may be" shall be inserted.

(iii) sub- paragraph (6) shall be omitted.

12. In the said guidelines, paragraph 12 shall be omitted.

13. In said guidelines**,** in paragraph 13,-

(i) in sub-paragraph (1), the words "or refuse the renewal of the consent expiry", shall be omitted.

(ii) in sub-paragraph (2), in clause (ix), for the words "non-payment of any fee,", the words "non-payment of any prescribed fee," shall be substituted.

14. In said guidelines, for paragraph 16, the following paragraph shall be substituted, namely:-

"16. Portal for implementation of these guidelines. -(1) The Central Board, in consultation with the State Boards, shall develop an online portal for the purposes of these guidelines, preferably within six months, and not later than one year from the date of notification of these guidelines.

(2) After the portal is operational, all applications for grant of consent under section 25 of the Act, verification, site inspection, refusal or cancellation, shall be processed and disposed of only through such portal, in all states and union territories.

(3) Till the portal becomes operational, applications for grant of consent under section 25 of the Act, including verification, site inspection, refusal or cancellation may be processed through the existing arrangement in accordance with these guidelines.

(4) The portal shall act as a single point data repository with respect to management and implementation of these guidelines.

(5) The Central Board may charge five per cent of the fee received with applications for consent to establish and operate, as service fee which shall be credited to the fund of the Central Pollution Control Board in accordance with the section 36 of the Act.".

15. In said guidelines, in FIRST SCHEDULE, -

(i) in "FORM II", the words "or renewal of consent" shall be omitted.

(ii) in PART A: GENERAL, against S. No. 1.2, for the entries "Expansion/Renewal/ Validity Extension/ Transfer", the entries "Expansion/ Transfer", shall be substituted.

(iii) under sub-heading "Mandatory Documents to be enclosed for grant of Consent to Operate", in paragraph 3, the words " and renewal" shall be omitted.

16. In said guidelines, in THE SECOND SCHEDULE, -

(i) in paragraph A, in sub-paragraph 1, after clause (g) the following Note shall be inserted, namely: -

"Note: -" Capital Investment" means the investment made on fixed assets i.e. Land, Buildings including Staff Quarters, Guest House etc. within industrial premises (or) townships, plants and machinery or equipment including the cost of investment on pollution control without depreciation. The running Operation and Maintenance cost and other revenue expenditure shall not be included under this head. In case of an industry operating in lease land and / or building or any other assets, ten times the annual lease value is to be taken as equivalent as land cost in Capital Investment (or) Guidance Value of property / land, whichever is higher.".

(ii) in paragraph C, for the words, figures and brackets "of consent as given in para 4(3)" the words, brackets and figures "in accordance with sub-paragraph (1) of paragraph 5 of these guidelines."**.**

[F. No. Q-15012/2/2022-CPW/e-240803]

NEELESH KUMAR SAH, Jt. Secy.

Note: - The principal guidelines were published in Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R 85 (E), dated 30th January, 2025.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

Annexure-III

Central Pollution Control Board
Regional Directorate North East, Shillong

Inspection Report

Name of the Industry: M/s Aether Alloys LLP, Industrial Growth Center, Niglok-Ngorlung, PO/PS Ruskin, East Siang District, Arunachal Pradesh.

Background

Member Secretary, Arunachal Pradesh State Pollution Control Board, vide letter no. APSPCB-298/2018/AALLP/1750-52 dated 05.09.2025, requested Central Pollution Control Board, Regional Directorate, Shillong to conduct site inspection as well as Emission and Ambient Air Quality Monitoring at M/s Aether Alloys LLP, Industrial Growth Center, Niglok-Ngorlung, PO/PS Ruskin, East Siang District, Arunachal Pradesh in order to assess the present status of compliance of Environmental norms by the unit.

Site Visit

A team of CPCB visited the industry and carried out Emission and Ambient Air Quality Monitoring including noise monitoring during September 23-25, 2025. The CPCB team comprised of the following officials;

1. Dr. Shantanu Kr. Dutta, Sc 'E'
2. Sh. Shiv Kumar Gupta, Sc 'B'
3. Dr. W. J. Kharbhih, SRF
4. Sh. Mangal Murmu, Field Assistant

Findings and Observations

M/s Aether Alloys LLP is a Ferro Alloy Unit that produces Ferro Silicon (FeSi, Fe_2Si, $FeSi_2$). The unit operates two electric submerged arc furnaces of capacity 9.0 MVA each. Quartz, which is the prime raw material for a Ferro Silicon Industry, is the mineral ore used in the industry for production of Ferro Silicon. Low Ash Metallurgical Coke (LAMC), Charcoal, Mill Scale, etc. are the other raw materials used by the industry.

Source of Emission and Control System

Emission generated from the submerged arc furnaces is the main source of emission in a Ferro Alloy Industry. The unit operates a scientifically designed Air Pollution Control Devices (APCD) comprising of air cooling system, multi cyclones and bag house system. The APCD, namely gas cleaning plant (GCP), is designed and installed by M/s Thermax Ltd., which is a reputed OEM in the filed of manufacturing of APCD. It is observed that the GCP is designed to achieve a PM concentration level at discharge point at 25mg/Nm^3 against the industry specific emission standard of 150mg/Nm^3.

The unit has installed pneumatic conveyor system to collect the dust collected from the bag filter hopper. A flue dust densifier is also being installed by the unit as a value addition measure for proper collection and disposal of flue dust collected through the APCD (Photograph 1).

The unit has installed a chimney of 40m high, connected to the discharge point of APCD, to release the treated emission (Photograph 2). Proper monitoring platform and sampling porthole have been provided by the unit.

Emission Monitoring Result

Two (2) emissions samples were collected and analysed from the chimney connected to the GCP. The emission monitoring result is tabulated below (Table- 1).

Table 1: Emission concentration

Emission samples	Parameter monitored	Observed concentration (mg/Nm^3)	Emission standard (mg/Nm^3)
Sample 1	Particulate matter (PM)	2	150
Sample 2	Particulate matter (PM)	2	150

Detailed monitoring data sheet, published through Laboratory Instrument Management System (LIMS), as practiced by CPCB, is annexed (Annexure-I).

It is observed that the industry is able to maintain the emission level at a very low level (2mg/Nm^3) comparing to the emissions standard (150mg/Nm^3) applicable to a Ferro Silicon plant that uses electric submerged arc furnace.

It is also visually apparent that the emission from the plant, while in operation, is at the lowest level (Photographs 3 & 4).

Fugitive Emission and Control

The raw material feeding point at the electric submerged arc furnace is the main source of fugitive emission in a ferro silicon industry. M/s Aether Alloys LLP installed proper coverage around the material feeding point of the furnace with efficient suction system to control the fugitive emission (Photograph 5). The suction duct is connected to the APCD device without any leakage.

Tapping of molten metal generates fugitive emission in such an industry. However, for the instant case, the industry has installed proper fugitive emission control system through efficient suction and connecting the ducts to the APCD (Photograph 6).

Ambient Air Monitoring

M/s Aether Alloys LLP is set up in a premise covering 14.58 acre area and as such it is having enough space to house the raw material storage yard and product storage yard. Ambient Air Quality monitoring (Photograph 7) were caried out in two (2) locations within the industrial premises. It is observed that the Ambient Air Quality Standards with respect to PM 2.5, PM 10, SO_2 and NO_2 were well within the National Ambient Air Quality Standards. The following Table-2 includes the measured Ambient Air Quality values against National Standards.

Central Pollution Control Board
Regional Directorate North East, Shillong

Table 2: Ambient Air Quality

Sampling location	Sampling location 1 -Weigh Bridge (27.887706N, 95.238926E)	Sampling location 2- Near Oxygen Tank (27.887977N, 95.237642 E)	National Standard annual average	National Standard daily average
PM 2.5 (μg/m^3)	8	17	40	60
PM 10 (μg/m^3)	16	30.51	60	100
SO_2 (μg/m^3)	1.23	1.06	50	80
NO_2 (μg/m^3)	2.85	3.56	40	80

Detailed monitoring data sheet, published through Laboratory Instrument Management System (LIMS), as practiced by CPCB, is annexed (Annexure-II).

Sound level monitoring

Sound level was monitored on 24th September, 2025 at five locations inside the plant premises. The observed sound level at these locations inside the plant have been tabulated in Table 3 below.

Table-3: Sound level monitoring data

Sl. No.	Sampling location	Observed values (dBA)	Applicable standards (dBA)
1.	Weigh-bridge (27.88781 N, 95.23883 E)	67.6	75dBA (day time) 70dBA (night time)
2.	Entrance gate (27.88821 N, 95.23918 E)	59.9	
3.	Oxygen tank (27.88802 N, 95.23722 E)	64.4	
4.	Charcoal yard (27.88689 N, 95.23861 E)	64.5	
5.	Raw material stock yard (27.88729 N, 95.23902 E)	58.9	

Detailed noise monitoring data is included in Annexure-III. It is observed that sound level is not exceeded the National Noise Standard while the plant is in operation.

Comments

It is observed that the industry is well equipped with sophisticated APCD for control of source as well as fugitive emission. The Ambient Air Quality as well as Ambient Noise level are also maintained well within the respective standards.

Signed by Shantanu Kumar Dutta
Date: 06-10-2025 18:17:16

-sd-
Shiv Kumar Gupta
Scientist 'B'

Shantanu kr. Dutta
Scientist 'E'

Central Pollution Control Board
Regional Directorate North East, Shillong

Photographs

Photograph 1: APCD/GCP installed in M/s Aether Alloys LLP

Photograph 2: Chimney of 40m high connected with APCD/GCP

Photograph 3: The plant is in operation without any visible emission from the chimney

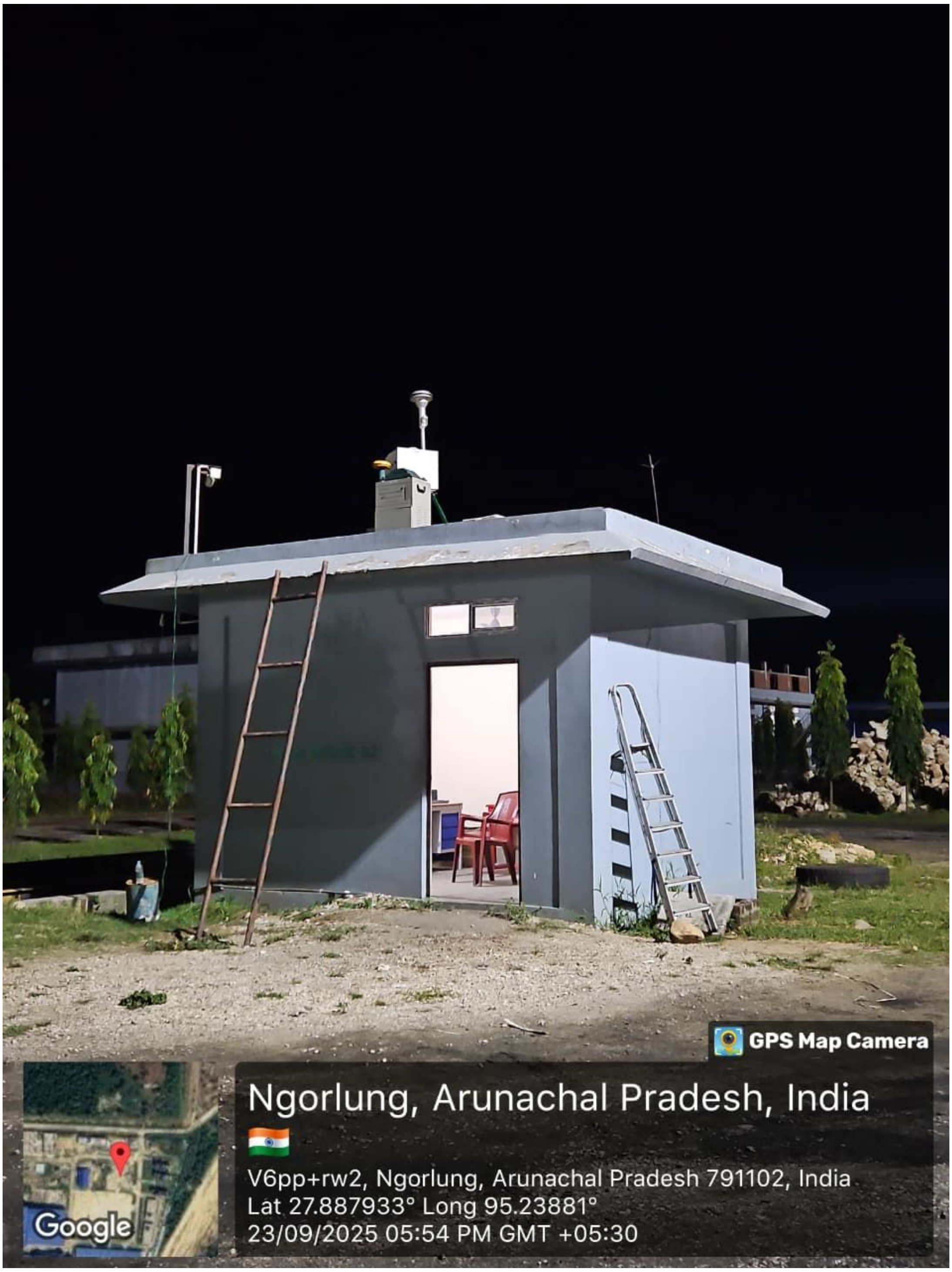
Photograph 4: M/s Aether Alloys LLP

Central Pollution Control Board
Regional Directorate North East, Shillong

Photograph 5: The furnace is covered to control fugitive emission

Photograph 6: Tapping point of metal is connected with APCD device

Central Pollution Control Board
Regional Directorate North East, Shillong



Photograph 7: Ambient Air Quality Monitoring

ANNEXURE - I

ANALYSIS R[illegible]ON SAMPLE)

केंद्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

REGIONAL DIRECTORATE – SHILLONG

BSNL NE – I, TELECOM Circle, CTO Building, Ground Floor, Shillong - 793001

CPCB

1.	रिपोर्ट संख्या और जारी करने की तारीख Report No. & Date of Issue	:	RD-SHIL/2526/APP/00009,03/10/2025
2.	नमूने पंजीकरण संख्या और दिनांक Samples Registration No. & Date	:	RD-SHIL/APP/2526/SR00008,30/09/2025
3.	नमूना प्राप्ति की तिथि Date of Sample Receipt	:	30/09/2025
4.	नमूना विश्लेषण अवधि Sample Analysis Period	:	30/09/2025 03/10/2025
5.	नमूना लेने का स्थान Sampling Location	:	M/S Aether Alloy LLP
6.	नमूना लेने की तिथि Date &Time Of Sampling	:	24/09/2025 00:00 AM
7.	नमूनाकरण योजना प्राथमिकता Sampling Plan Preference	:	N/A
8.	Monitoring coordinated by समन्वित निगरानी	:	Dr. S. K. Dutta
9.	सैंपलिंग टीम Sampling Team	:	
10.	विश्लेषण अनुरोध प्रभाग/संगठन Report sent to	:	RD Shilong
11.	रिपोर्ट स्थिति Report Status	:	Final
12.	नमूने का स्रोत (स्टैक संलग्न है) Source of Sampling(Stack Attached With)	:	Furnace
13.	नमूनाकरण के दौरान पर्यावरण की स्थिति Environmental conditions during sampling	:	308 Pressure
14.	ग्रिप गैस वेग Flue gas Velocity(m/s)	:	
15.	ढेर तापमान Stack Temperature(K)	:	372

Flue gas analyzer readings (Parameters)

Carbon Diaxoide(CO2)%	Oxygen(O2)%	Carbon Monoxide(CO) ppm
1.31	3	380

कणिका तत्व PARTICULATE MATTER

Sr. No	Field Code	Parameter Name	Sample Matrix	Unit	Result val
1	SS1	Particulate Matter	PARTICULATE MATTER	mg/Nm3	2
2	SS2	Particulate Matter	PARTICULATE MATTER	mg/Nm3	2

Remarks (if any) :

Statement : 1. परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं। The results relate only to the samples tested.

2. पूरी रिपोर्ट को छोड़कर दोबारा प्रस्तुत नहीं किया जाएगा। सीपीसीबी की लिखित मंजूरी के बिना। The report shall not be reproduced except in full. without the written approval of the laboratory.

3. पैरामीटर NABL मान्यता, ISO-17025:2017 (प्रमाणपत्र संख्या TC-7723) के दायरे में है| The parameter is under the scope of NABL accreditation, ISO-17025:2017 (Certificate No.TC-7723).

Parameter Name	Test Method	Unit	Limit of Detection	Uncertainty of Measurment
Particulate Matter	IS : 11255 (Part 1) - 1985	mg/Nm3	1	

Analyst	Supervisor	Reviewed by (Lab Incharge)
S.K. M. Mihsill	Ananda Kumar Ngangom	Arnab Mandal

Doc:	Issue No:	Revision No:	Issue Date:01/01/0001	Revision Date:01/01/0001

Page No. : 1/1

Print Date: 06 Oct 2025

This is a computer-generated Report. No signature is required. यह एक कंप्यूटर जनित रिपोर्ट है. किसी हस्ताक्षर की आवश्यकता नहीं है.

*** END OF REPORT आख्या समाप्ति ***

ANNEXUR-II

ANALY केंद्रीय प्रदूषण नियंत्रण बोर्ड SAMPLE)

CENTRAL POLLUTION CONTROL BOARD

REGIONAL DIRECTORATE – SHILLONG

BSNL NE – I, TELECOM Circle, CTO Building, Ground Floor, Shillong - 793001

1.	रिपोर्ट संख्या और जारी करने की तारीख Report No. & Date of Issue	:	RD-SHIL/2526/APP/00007,03/10/2025
2.	नमूने पंजीकरण संख्या और दिनांक Samples Registration No. & Date	:	RD-SHIL/APP/2526/SR00010,03/10/2025
3.	नमूना प्राप्ति की तिथि Date of Sample Receipt	:	03/10/2025
4.	नमूना विश्लेषण अवधि Sample Analysis Period	:	03/10/2025 03/10/2025
5.	नमूना लेने का स्थान Sampling Location	:	**Weigh Bridge, M/s Aether Alloy LLP, East Siang District, Arunachal Pradesh (27.887706N, 95.238926E)**
6.	नमूना लेने की तिथि Date &Time Of Sampling	:	23/09/2025 5:00 PM to 24/09/2025 5:00PM
7.	नमूनाकरण योजना प्राथमिकता Sampling Plan Preference	:	N/A
8.	Monitoring coordinated by समन्वित निगरानी	:	Dr. Shantanu Dutta
9.	सैंपलिंग टीम Sampling Team	:	Sh. S.K. Gupta, Dr. W.J. Kharbhih, Sh. Mangal Murmu
10.	विश्लेषण अनुरोध प्रभाग/संगठन Report sent to	:	RD Shilong
11.	रिपोर्ट स्थिति Report Status	:	Final
12.	क्षेत्र अवलोकन Field Observation	:	
13.	जलवायु की स्थिति Climatic Condition	:	clear

कणिका तत्व PARTICULATE MATTER

Sr. No	Field Code	Parameter Name	Sample Matrix	Unit	Result val
1	B433, B432, B434	Particulate Matter (PM 10)	PARTICULATE MATTER	µg/m3	16
2	220261576	Particulate matter (PM2.5)	PARTICULATE MATTER	µg/m3	8

अन्य प्रदूषक OTHERS POLLUTANTS

Sr. No	Field Code	Parameter Name	Sample Matrix	Unit	Result val
1	S_Aether_W	SO2	GASEOUS-SO2	ug/m3	1.23
2	N_Aether_W	NO2	GASEOUS-NOX	ug/m3	2.85

Remarks (if any) : Weighted Average Result

Statement : 1. परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं। The results relate only to the samples tested.

2. पूरी रिपोर्ट को छोड़कर दोबारा प्रस्तुत नहीं किया जाएगा। सीपीसीबी की लिखित मंजूरी के बिना। The report shall not be reproduced except in full. without the written approval of the laboratory.

3. पैरामीटर NABL मान्यता, ISO-17025:2017 (प्रमाणपत्र संख्या TC-7723) के दायरे में है| The parameter is under the scope of NABL accreditation, ISO-17025:2017 (Certificate No.TC-7723).

Parameter Name	Test Method	Unit	Limit of Detection	Uncertainty of Measurment
NO2	Modified Jacob & Hoicheiser method	ug/m3	0	
Particulate Matter (PM 10)	IS 5182 (Part – 23) 2006 Re-affirmed 2017	µg/m3	0	
Particulate matter (PM2.5)	IS 5182 (Part – 24) 2019 CB/CL/SOP/AQ/10	µg/m3	0	
SO2	Improved West and Gaeke Method	ug/m3	0	

Analyst	Supervisor	Reviewed by (Lab Incharge)
S.K. M. Mihsill	Ananda Kumar Ngangom	Arnab Mandal

Doc:	Issue No:	Revision No:	Issue Date:01/01/0001	Revision Date:01/01/0001

Page No. : 1/1

Print Date: 06 Oct 2025

This is a computer-generated Report. No signature is required. यह एक कंप्यूटर जनित रिपोर्ट है. किसी हस्ताक्षर की आवश्यकता नहीं है

*** END OF REPORT आख्या समाप्ति ***

ANALYSIS REPORT (AMBIENT SAMPLE)
केंद्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

REGIONAL DIRECTORATE – SHILLONG

BSNL NE – I, TELECOM Circle, CTO Building, Ground Floor, Shillong - 793001

CPCB

1.	रिपोर्ट संख्या और जारी करने की तारीख Report No. & Date of Issue	: RD-SHIL/2526/APP/00008,03/10/2025
2.	नमूने पंजीकरण संख्या और दिनांक Samples Registration No. & Date	: RD-SHIL/APP/2526/SR00011,03/10/2025
3.	नमूना प्राप्ति की तिथि Date of Sample Receipt	: 03/10/2025
4.	नमूना विश्लेषण अवधि Sample Analysis Period	: 03/10/2025 03/10/2025
5.	नमूना लेने का स्थान Sampling Location	: **Near Oxygen Tank, M/s Aether Alloy LLP, East Siang District, Arunachal Pradesh (27.887977 N, 95.237642 E)**
6.	नमूना लेने की तिथि Date &Time Of Sampling	: 24/09/2025 6:00 PM to 25/09/2025 6:00 AM
7.	नमूनाकरण योजना प्राथमिकता Sampling Plan Preference	: N/A
8.	Monitoring coordinated by समन्वित निगरानी	: Dr. Shantanu Dutta
9.	सैंपलिंग टीम Sampling Team	: Sh. S.K. Gupta, Dr. W.J. Kharbhih, Sh. M. Murmu
10.	विश्लेषण अनुरोध प्रभाग/संगठन Report sent to	: RD Shilong
11.	रिपोर्ट स्थिति Report Status	: Final
12.	क्षेत्र अवलोकन Field Observation	:
13.	जलवायु की स्थिति Climatic Condition	: clear

कणिका तत्व PARTICULATE MATTER

Sr. No	Field Code	Parameter Name	Sample Matrix	Unit	Result val
1	B435, B436	Particulate Matter (PM 10)	PARTICULATE MATTER	µg/m3	30.51
2	220261575	Particulate matter (PM2.5)	PARTICULATE MATTER	µg/m3	17

अन्य प्रदूषक OTHERS POLLUTANTS

Sr. No	Field Code	Parameter Name	Sample Matrix	Unit	Result val
1	S_Aether_O	SO2	GASEOUS-SO2	ug/m3	1.06
2	N_Aether_O	NO2	GASEOUS-NOX	ug/m3	3.56

Remarks (if any) : Weighted Average

Statement : 1. परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं। The results relate only to the samples tested.

2. पूरी रिपोर्ट को छोड़कर दोबारा प्रस्तुत नहीं किया जाएगा। सीपीसीबी की लिखित मंजूरी के बिना। The report shall not be reproduced except in full. without the written approval of the laboratory.

3. पैरामीटर NABL मान्यता, ISO-17025:2017 (प्रमाणपत्र संख्या TC-7723) के दायरे में है| The parameter is under the scope of NABL accreditation, ISO-17025:2017 (Certificate No.TC-7723).

Parameter Name	Test Method	Unit	Limit of Detection	Uncertainty of Measurment
NO2	Modified Jacob & Hoicheiser method	ug/m3	0	
Particulate Matter (PM 10)	IS 5182 (Part – 23) 2006 Re-affirmed 2017	µg/m3	0	
Particulate matter (PM2.5)	IS 5182 (Part – 24) 2019 CB/CL/SOP/AQ/10	µg/m3	0	
SO2	Improved West and Gaeke Method	ug/m3	0	

Analyst	Supervisor	Reviewed by (Lab Incharge)
Manimita Das	Ananda Kumar Ngangom	Arnab Mandal

Doc:	Issue No:	Revision No:	Issue Date:01/01/0001	Revision Date:01/01/0001

Page No. : 1/1

Print Date: 06 Oct 2025

This is a computer-generated Report. No signature is required. यह एक कंप्यूटर जनित रिपोर्ट है. किसी हस्ताक्षर की आवश्यकता नहीं है.

*** END OF REPORT आख्या समाप्ति ***

ANNEXURE – III

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(Ministry of Environment, Forests & Climate change, Govt. of India)
Regional Directorate -North East
CTO Building, Ground Floor, Shillong – 793001
Email: zoshillong.cpcb@nic.in

Noise Monitoring Report

Date: 06-10-2025

Name of the Industry: M/s Aether Alloy LLP, IGC niglok-ngorlung, East Siang District, Arunachal Pradesh

Date of Monitoring : 24th September, 2025

Sampling Location: The noise level at various location inside the premise of the industry is recorded as mentioned here in under:

S.No.	Location (in the premise of Industry)	Latitude, Longitude	Observed Value (Leq. in dB(A))	Average Leq. (dB(A)) (Day/Night)	Applicable Standard* (in dB(A))
1.	Near Weigh-bridge	27.88781 N, 95.23883 E	67.6	**~64.4 (at daytime)**	75
2.	Near Entrance Gate	27.88821 N, 95.23918 E	59.9		
3.	Near Oxygen tank	27.88802 N, 95.23722 E	64.4		
4.	Near Charcoal Store	27.88689 N, 95.23861 E	64.5	**~62.5 dB (at night)**	70
5.	Near raw material stockyard	27.88729 N, 95.23902 E	58.9		

*Note: The applicable standard is as per the Noise Pollution (Regulation and Control) Rules, 2000.

Dr. W.J. Kharbhih	Sh. S.K.Gupta	Sh. Arnab Mandal	Dr. S.K. Dutta
(SRF)	(Scientist 'B')	(Scientist 'B')	(Regional Director)

सत्यमेव जयते

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Aether Alloys Llp		
Project Address:	Plot No-11,industrial Growth Centre, Niglok Ngorlung		
Village:	Niglok	Block:	Ruksin
District:	East Siang	State:	Arunachal Pradesh
Pin Code:			
Communication Address:	Plot No-11,industrial Growth Centre, Niglok Ngorlung, Ruksin, East Siang, Arunachal Pradesh - 791102		
Address of CGWB Regional Office :	Central Ground Water Board North Eastern Region, Betkuchi, Opposite Isbt,, Nh-37, Guwahati,, Kamrup Metro, Assam - 781035		

1.	**NOC No.:**	CGWA/NOC/IND/ORIG/2024/20279	2.	**Date of Issuence**	5/9/2024 5:29:57 PM
3.	Application No.:	21-4/120/AR/IND/2024	4.	Category: (GWRE 2023)	Safe
5.	Project Status:	New Project	6.	NOC Type:	New
7.	**Valid from:**	09/05/2024	8.	**Valid up to:**	08/05/2027

9. Ground Water Abstraction Permitted:

Fresh Water		Saline Water		Dewatering		Total	
m³/day	m³/year	m³/day	m³/year	m³/day	m³/year	m³/day	m³/year
20.00	6000.00						

10. Details of ground water abstraction /Dewatering structures

	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	2	0	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

11.	Ground Water Abstraction/Restoration Charges paid (Rs.):	18000.00
12.	Environment Compensation (if applicable) paid (Rs.):	24000.00

			Monitoring Mechanism		
13.	Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers	Manual	DWLR**	DWLR With Telemetry
	**DWLR - Digital Water Level Recorder	1	1	0	0

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

CENTRAL GROUND WATER AUTHORITY

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

पानी बचाये – जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.

2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.

3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.

4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.

5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.

6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.

7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.

8) Industries abstracting ground water in excess of 100 m 3 /d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.

10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).

12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).

13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.

14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.

15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.

16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.

17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.

18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.

19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.

20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.

21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.

22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.

24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.

25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.

26) In case of new infrastructure projects having ground water abstraction of more than 20 m3/day, the firm/entity shall ensure implementation of dual water supply system in the projects.

27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.

28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.

29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

CENTRAL GROUND WATER AUTHORITY

CENTRAL GROUND WATER AUTHORITY

Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

Receipt

(As per the MoJS guidelines dated 24.09.2020 vide SO No. 3289(E) and amendments dated 29.09.2023 vide SO No. 1509(E))
https://cgwa-noc.gov.in

Application No,:	21-4/120/AR/IND/2024	Date of Issuence:5/9/2024 5:29:57 PM
Name of Firm:	AETHER ALLOYS LLP	
AppType Category:	*Ferrous Metallurgical Steel*	
Application Type:	*Industrial*	
PAN/GSTIN No. of Firm/Individual:	*ABKFA4785D / 12ABKFA4785D1ZL*	

SN	Description	Amount (Rs.)
1.	Application Processing Fee	**10000.00**
2.	Ground Water Abstraction charges	
3.	Ground Water Restoration charges	
4.	Environmental Compensation Charges (ECRGW) *(Date From to) Days-*	**24000.00**
5.	Penalty for non-Compliance of NOC conditions *Condition to be mentioned*	**100000.00**
6.	Adjustment Charges	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	

S.No.	Description	Rate
(i)	Change in User ID	Rs. 1000
(ii)	Change in firm Name	Rs. 5000
(iii)	Extension of No Objection Certificate	Rs. 5000
(iv)	Issuance of duplicate No Objection Certificate	Rs. 5000
(v)	Issuance of corrigendum to No Objection Certificate	Rs. 5000
(vi)	Any other items/correction etc.	Rs. 500

Rs. Rupees One Lakh Fifty Two Thousand Only		**152000.00**

This is an system generated invoice, hence, does not require ink signed.

CENTRAL GROUND WATER AUTHORITY

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

पानी बचाये – जीवन बचाये
SAVE WATER - SAVE LIFE

Term and conditions:

i. All disputes are subject to Delhi Jurisdiction.
ii. Any complaint in regard to the rates will not be entertained.

Member-Secretary
CGWA, New Delhi

CENTRAL GROUND WATER AUTHORITY